NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1335 of 2019

IN THE MATTER OF:

Shrem Residency Pvt. Ltd.

...Appellant

Versus

GRG Estates Pvt. Ltd.

...Respondent

For Appellant: Mr. Pulkit Deora, Mr. Ayushman Bhutani

Mr. Utsav Vasudeva, Advocates

For Respondent: Mr. Vishesh Issar and Mr. Ravi Sehgal, Advocates

With

Company Appeal (AT) (Insolvency) No. 1336 of 2019

IN THE MATTER OF:

Shrem Residency Pvt. Ltd.

...Appellant

Versus

Shraman Estates Pvt. Ltd.

...Respondent

For Appellant:

Mr. Pulkit Deora, Mr. Ayushman Bhutani

Mr. Utsav Vasudeva, Advocates

For Respondent: Mr. Vishesh Issar and Mr. Ravi Sehgal, Advocates

ORDER

16.03.2020

The Learned Counsel for Respondent says that Respondent will file Reply in both the Appeals by 18th March, 2020. Learned Counsel for Appellant may file Rejoinder within a week thereafter.

List the Appeal 'For	Admission	(After Notice)	on 15th A 1	pril, 2020.
----------------------	-----------	----------------	-------------------------------	-------------

[Justice A.I.S. Cheema] Member (Judicial)

> [V.P. Singh] Member (Technical)

> [Alok Srivastava] Member (Technical)

Basant B./md